

| 1              | 2  |
|----------------|----|
| Jharkhand      | 5  |
| Orissa         | 7  |
| West Bengal    | 2  |
| Tripura        | 1  |
| Gujarat        | 8  |
| Maharashtra    | 11 |
| Uttar Pradesh  | 2  |
| Uttarakhand    | 2  |
| Madhya Pradesh | 5  |
| Chhattisgarh   | 2  |
| Andhra Pradesh | 5  |
| Karnataka      | 14 |
| Kerala         | 5  |
| Tamil Nadu     | 6  |
| TOTAL :        | 81 |

**Projects under AIBP**

3629. SHRI RAMDAS AGARWAL : Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Government monitors the Centrally assisted irrigation projects of various States;
- (b) if so, the details thereof alongwith the outcome as a result of monitoring of these projects, State-wise, till date;
- (c) the steps taken by Government for proper implementation of the programme;
- (d) whether Government propose to review all the ongoing irrigation projects under Accelerated Irrigation Benefit Programme (AIBP);
- (e) if so, the details thereof; and
- (f) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) :  
(a) Yes, Sir. The projects under Accelerated Irrigation Benefits Programme (AIBP) are monitored by the Regional offices of the Central Water Commission.

(b) and (c) The major and medium projects under AIBP are to be monitored by the Regional Offices of the Central Water Commission twice a year by paying field visit and discussions with the project execution agencies of the State Governments. Subsequently, monitoring reports are prepared incorporating *inter-alia* physical and financial achievements of the project, bottlenecks in implementation of projects and suggestions for expediting project execution.

The monitoring reports are sent to all concerned including concerned State Governments. The surface minor irrigation schemes are monitored by the State Governments themselves and Central Water Commission and Ministry of Water Resources are to monitor them on sample basis. The Ministry of Water Resources reviews performance of projects from time to time by convening Review Meetings with the officers of the State Governments. The officer of the Ministry of Water Resources also monitors physical and financial performance of the projects by field visit and discussions with the State Government officers.

(d) to (f) AIBP Review meetings are already held by the Ministry of Water Resources on various issues during May-June 2009 which *inter-alia* includes physical and financial achievements during 2008-09, programme of state governments for 2009-10, grant requirements of the State Governments for 2009-10, bottlenecks in implementation of projects and likely solutions.

#### Construction of river dam

†3630. SHRI RUDRA NARAYAN PANY : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government is aware that there is any tension prevailing between Orissa and Andhra Pradesh due to construction of river dam in border areas of the States;

(b) if so, the details thereof;

(c) whether any case has reached the court;

(d) whether Centre has taken any step to solve this dispute;

(e) if so, the details thereof; and

(f) whether any memorandum has been submitted to the Centre on behalf of both the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) :  
(a) to (f) The Government of Andhra Pradesh has taken up construction of the Polavaram project which is being opposed by the Government of Orissa demanding that project should be formulated that no submergence takes place due to back water of the project in the territory of Orissa. The Government of Orissa has also taken up the matter with the Government of India and also in Court.

Inter-State agreement dated 2.04.1980 among the Basin States namely Andhra Pradesh, Madhya Pradesh (now Chhattisgarh) and Orissa provides for construction of Polavaram project with

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†Original notice of the question was received in Hindi.